In the Central Administrative Tribunal Calcutta Bench

MA No.374 of 1998 MA No.375 of 1998 (OA No.1177 of 1995)

Present : Hon ble Mr. D. Purkayastha, Judicial Member

Arjan Seikh

Vs.

Eastern Railway

For the Applicant : Mr R.C. Banerjee, Advocate

For the Respondents: Mr. C. Samaddar, Advocate

Date of Order: 10-9-98

ORDER

Heard id. Advocates for both the parties over an application for restoration of the original application No.1177 of 1995 along with M.A. 375 of 1998 for condenation of delay in filing the application for restoration. The ground stated in the petition is that due to fault of the Advocate who could not appear on the date fixed for hearing, the case was dismissed.

In view of the aforesaid circumstances, I restore the case for hearing after condening the delay and original application No. 1177 of 95 is hereby restored for hearing. Both the MA are allowed. The case is restored for admission hearing. Accordingly, the case is adjourned to 23.11.98.

(D. Purkayastha) Member(J)